

DR. K. L. SHRIMALI: The applications have to be made on prescribed forms.

*817. [Postponed to the 28th April 1955.]

UNION PUBLIC SERVICE COMMISSION

*818. DR. SHRIMATI SEETA PARMANAND: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the number of officers who are still in service either on probation or in permanent posts in the various Ministries of the Government of India though rejected by the Union Public Service Commission; and

(b) how many officers appointed on probation are still in service without a reference to the Union Public Service Commission?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR):

(a) Cases of officers who are appointed on probation or confirmed in permanent posts contrary to the advice of the Union Public Service Commission are referred to by the Commission in their annual reports. The Commission's reports upto 1952-53 have already been placed before the House and that for 1953-54 is expected to be placed before the House shortly.

(b) In respect of posts which are within the purview of the Commission, no appointment on probation is made except after a reference to the Commission.

DR. SHRIMATI SEETA PARMANAND: Does the hon. Minister get these figures Ministry-wise and, if so, which is the Ministry which has got the largest number of these categories (a) and (b)?

SHRI B. N. DATAR: The number is extremely small, hardly two, and it has been mentioned in the Report and also explanations have been given in the memoranda.

DR. P. C. MITRA: As regards (b), how many of them are women?

(No reply)

SHRI S. MAHANTY: The cases of the officers on probation, before confirmation, are referred to the Union Public Service Commission. That is what I understood from the hon. Minister's reply. May I know.....

MR. CHAIRMAN: His answer is that no appointment on probation is made without reference to the Union Public Service Commission. Is that not so?

SHRI B. N. DATAR: Yes, Sir.

SHRI H. C. MATHUR: May I know if temporary appointments are made without reference to the U.P.S.C. against posts which are within the purview of the U.P.S.C.?

SHRI B. N. DATAR: That is an entirely different question. It does not arise from this question regarding appointments on probation or in permanent posts. In fact, the position has been made clear in that respect also.

SHRI S. MAHANTY: In respect of (b) I would like to know whether temporary officers appointed on probation are so appointed after reference to the U.P.S.C.?

SHRI B. N. DATAR: The hon. Member is entirely under a misapprehension. There can be no appointment on probation in respect of temporary posts.

SHRI H. C. MATHUR: Are people appointed temporarily against permanent posts?

MR. CHAIRMAN: It does not arise out of this. The question is with regard to appointments on probation or in permanent posts.

TEAM OF OFFICERS TO EXAMINE DELHI STATE SECRETARIAT

*810. SHRI M. VALIULLA (ON BEHALF OF MOULANA M. FARUQI): Will

the Minister for HOME AFFAIRS be pleased to state:

(a) whether the Team of officers who were deputed to examine the establishment and organisation of the Delhi State Secretariat have submitted their report; and

(b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR):

(a) Yes.

(b) The report is under the consideration of the Delhi State Government.

SHRI M. VALIULLA: Who initiated the constitution of this Committee? What is the reason for the constitution of this Committee?

SHRI B. N. DATAR: The then Chief Minister of Delhi desired that the whole question should be considered by a Committee of two officers, one from the Ministry of Home Affairs and another from the Ministry of Finance. Their report was submitted to the State Government in June 1954, and they are taking necessary action.

SHRI S. MAHANTY: What are the terms of reference of this Committee?

SHRI B. N. DATAR: The terms of reference were given by the Delhi Government. I do not know what they were.

SHRI S. MAHANTY: At whose instance was the enquiry undertaken?

SHRI B. N. DATAR: At the instance of the Delhi Government.

TRANSLATION OF UNESCO PUBLICATIONS INTO HINDI

*815. SHRI M. VALIULLA (ON BEHALF OF MOULANA M. FARUQI): Will the Minister for EDUCATION be pleased to state:

(a) the names of the three UNESCO publications which are proposed to be translated into Hindi by the Indian National Commission in order to popularise UNESCO among the people; and

(b) whether these publications are also proposed to be translated into some other Indian languages?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI):

(a) 1. 'Humanism and Education in East and West';

2. 'The Influence of Home and Community on Children under thirteen years of age'; and

3. 'The Education and Training of Teachers'.

(b) Yes, Sir.

SHRI M. VALIULLA: May I know what are the other Indian languages into which these books are likely to be translated?

DR. K. L. SHRIMALI: That matter is under consideration, and we have not finally decided on the languages into which they should be translated.

SHRI M. VALIULLA: Who goes into the question of the translation of these books?

DR. K. L. SHRIMALI: The Indian National Commission.

SHRI M. VALIULLA: With regard to (a), at what cost is the translation to be made into Hindi and who bears the cost—the Government of India or UNESCO?

DR. K. L. SHRIMALI: The Indian National Commission has entered into a contract with UNESCO and they have given us a grant of Rs. 8,550. We expect that this amount will meet the cost of translation.

MR. CHAIRMAN: Questions are over.